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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 405 of 1992

Date of Decision: 4.9.1992

Kamala Kanta Nayak

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s.R.B.Mohapatra,
N.J.Singh,
Advocates

For the respondents

Mr.Ashok Mishra,
Sr.Standing Counsel
(Central Government)

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C O R A M

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? No
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

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MR.K.P.ACHARYA, VICE-CHAIRMAN? In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for regularisation of his services and to absorb him against a clear vacancy of L.D.C. in I.N.S. Chilika.

2. Shortly stated the case of the petitioner is that he was serving in I.N.S., Chilika since 9.10.1997 as L.D.C. According to petitioner there has been a clear vacancy for regularisation and absorption. Hence this application.

3. I have heard Mr.R.B.Mohapatra, learned counsel for the petitioner and Mr.Ashok Mishra, learned Senior Standing Counsel. Mr.Mishra has filed a letter in original addressed to him by Commander of I.N.S., Chilika in which it is stated that the petitioner has in the meanwhile been regularised against the vacancy in the cadre of L.D.C. at Chilika with effect from 1.8.1992. In such circumstances the application has become infructuous and accordingly disposed of. No costs.



[Signature]
4.9.92
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 4th Sept./1992/BKSahoo